NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 06/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016

NAME OF THE PARTIES:

Najeti & Ors.

V/s.

M/s. Eagle Agro Farms Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. G. V. RAD Adv. for Petithon

WITA. S. Kandalgantan Adv. for Petithon

2. Rahed D. oak

Adv. for Petithon

Ad

Order

On LR Application filed by the Petitioner side for adding legal heirs of R4 & R5 as Respondents, for there being no objection from the Respondent side for allowing this application, this Bench hereby allows Mr. Riaz Alimahommed Padamsee, son of R4, Ms. Scherize Alimahommed

Padamsee, daughter of R4 as R4A and R4B and Mrs. Shamim Padamsee wife of R5 as R5A with a direction to the Petitioner to file amended memo of the parties by next date of hearing.

Since the Counsel appearing on behalf of R7 & 8 has sought time to filling reply, the Petitioner Counsel has raised an objection stating that these Respondents have not filed reply for more than 1½ years, hence sought for waiving right of filing reply.

However, this bench peremptorily directed R7&8 to file reply in 15 days' time with costs of ₹5000 payable at NCLT, Mumbai within one week hereafter.

The Rejoinder filed by the Petitioner to the reply filed by R1-3,6 & 9 is taken on record.

The Petitioner is at liberty to file rejoinder to the reply of R7&8 within one week thereafter.

List this matter on 19.10.2016.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)